

ELECTION COMMISSION OF INDIA
NIRVACHAN SADAN ASHOKA ROAD, NEW DELHI-110001.

No. ECI/PN/35/2010

Dated: 8th October, 2010

PRESS NOTE

Subject: Registration of political parties under section 29A of the Representation of the People Act, 1951- issue of additional guidelines- regarding.

Registration of political parties is governed by the provisions of section 29A of the Representation of the People Act, 1951. A party seeking registration under the said section with the Commission has to submit an application to the Commission within a period of 30 days following the date of its formation in prescribed format with certain basic particulars about the party such as name, address, membership details of various units, names of office bearers, etc, as required under sub-section (4) of the said section, and such other particulars as the Commission may specify under sub-section (6) of Section 29A of the Representation of the People Act, 1951.

The Commission has from time to time prescribed additional particulars to be furnished by applicant parties. The Commission has further reviewed the system and process of registration of political parties, and has now prescribed certain new guidelines, conditions and particulars. One of the salient features in the new guidelines is that after submitting the applications to the Commission, the applicant party is required to get an advertisement published in two National and two Local Dailies giving the name and address of the party, and its main office bearers, so that if anyone has any objection to the Party being registered, they can place their objections before the Commission. The new guidelines will be effective from **15th October, 2010**.

The new guidelines and conditions have been hosted on the Commission' website <http://eci.nic.in>.

(TAPAS KUMAR)
PRINCIPAL SECRETARY